

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
TP-38/ND/2020

IN THE MATTER OF:

M/s. Techno Electric and Engineering Co. Ltd.

...PETITIONER

Vs.

Mcleod Russel India Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 10.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor

:Mr. Arun Katpalia, Sr. Adv. along with Mr. Kumar Anurag, Adv., Mr. Massom K Shah, Mr. Suresh Mongia, Advs., Mr. Udit Gupta, Adv., Mr. Diksha Gupta, Adv. and Mr. Anup Jain, Adv. Mr. Rabindra Kumar, Adv.

For the Respondent/ Corporate-debtor

:Mr. Virender Ganda, Sr. Adv with Ms. Eshna Kumar, Mr. Ritoban Sarkar, Mr. Vishal Gnada and Ms. Ayandeb, Advs. (Corporate Debtor/Applicant in 5440 of 2020)

For the Intervenor (Gloster Limited)

:Mr. Abhijeet Sinha, Mr. Goutham Shivshankar, Advocates. Ms. Nitu Poddar PCS.

For Assam Chah Mazdoor Sangha

:Ms. Manju Bhuteria, Mr. Nirmalya Dasgupta and Mr. Anujit Biswas, Advs.

ORDER

IA No. 5440/2020



(Anjula)

Heard the submissions made by the applicant. Non-applicants have prayed for short time for filing their reply. One week time is granted for filing reply and post this IA to 18.12.2020.

IA No.477 of 2020

Heard the submissions made by the counsel for the applicant. Non-applicants have acknowledged the receipt of the copy of the application. Non-applicants are directed to file their reply within week's days time and post this IA to 18.12.2020.

IA No.494 of 2020

Counsel for the applicants have advanced his arguments. However keeping the compliance of principle of natural justice in view, the non-applicants are given an opportunity to file their reply before 15.12.2020 and rejoinder of the application by 18.12.2020.

-Sd-

(V.K. Subburaj)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)